

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

C.P. No. 113/CH/HRY/2017

IN THE MATTER OF:

Comviva Technologies Limited

.... APPLICANT / PETITIONER

SECTION:

Under Section 131(1)(b) of the Companies Act

Order delivered on 02.02.2018

Coram:

**CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT**

**Sh. R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

PRESENTS:

For the Petitioner(s):-	Mr. Harish Khurana, PCS
For the ROC, Delhi :	Mr. Manish Raj, Company Prosecutor
For the Income Tax Deptt. :	Mr. Piyush Goyal, Adv. for Mr. Zoheb Hossain, Sr. Standing Counsel for Revenue

ORDER

On behalf of Income Tax Department, it is stated that it has no objection to the prayer made by the petitioner. However, learned Company Prosecutor requests for one last opportunity to file its reply. Let reply be filed within three weeks with a copy in advance to the Counsel opposite.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the learned Company Secretary, Mr. Khurana.

List for arguments on 9th March, 2018.

Sd/-

**(M. M. KUMAR)
PRESIDENT**

Sd/-

**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**